

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A.No.472/96

Friday this the 19th day of April, 1996.

CORAM:

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

T.M.Ranganathan,
Superintendent of Police,
Crime Branch,Crime Investigation Department,
Kozhikode.

...Applicant

(By Advocate Mr.Thomas Kutty)

vs.

1. Union of India, represented by its Secretary to
Government, Ministry of Home Affairs,
New Delhi.

2. State of Kerala, represented by its Chief Secretary,
Secretariat, Thiruvananthapuraam.

3. Union Public Service Commission, represented by its
Secretary, Shajahan Road,
New Delhi.

4. The Selection Committee for Selection to the
Indian Police Service constituted for the
State of Kerala under Regulation 3 of the
Indian Police Service(Appointment by Promotion)
Regulation, 1955, represented by its
Chairman, Union Public Service Commission,
Shajahan Road, New Delhi.

..Respondents

(By Advocate Mr.K.S.Bahuleyan for SCGSC)

The Application having been heard on 19.4.1996, the Tribunal on the same
day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J) VICE CHAIRMAN:

Applicant, an officer in the Principal Police Service of the
State, seeks a direction to 'open a sealed cover' and direct extension
of his service. He submits that he was not encadred in the Indian
Police Service solely on account of disciplinary proceedings pending
against him. It is his further case that the disciplinary proceedings

have ended with a decision of the High Court of Kerala in his favour, and that he may therefore be granted the reliefs hereinbefore mentioned.

2. We find that applicant has made A8 representation and that it is pending consideration before first respondent. Standing counsel for first respondent submits that the representation will be considered and disposed of before 31.5.1996. We record the submission and direct first respondent to abide by the undertaking. Applicant will be informed of the outcome of the representation.

3. Original application is disposed of with the aforesaid directions. No costs.

Dated the 19th April, 1996


P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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List of Annexure

Annexure A8: True copy of the representation
dated 25.3.96 of the applicant
to the 1st respondent.